

Bihar Buildings (Lease, Rent And Eviction) Control (Amendment) Act, 1955

16 of 1955

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Bihar Buildings (Lease, Rent And Eviction) Control (Amendment) Act, 1955

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1. Short Title And Commencement :-

(1) This Act may be called the Bihar Buildings (Lease, Rent and Eviction) Control (Amendment) Act, 1955. (2) It shall come into force on such date as the State Government may by notification appoint in this behalf.

2. Savings :-

Any application, appeal or proceedings under the said Act pending before the Controller or any appellate authority or Commissioner on the date of commencement of this Act and all proceedings arising therefrom shall be disposed of as if this Act had not been passed : Provided that any application under the said Act, other than an application for the eviction of tenant, pending before the Controller on the date of the commencement of this Act and all appeals and proceedings arising therefrom shall be disposed of under the said Act as amended by this Act.